

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

CIVIL CONTEMPT PETITION NO.06 OF 1999

IN

ORIGINAL APPLICATION NO.877 OF 98

Allahabad, this the 14th day of September, 1999

CORAM : Hon'ble Mr.S.Dayal, Member(A)  
Hon'ble Mr.Rafiq Uddin, Member(J)

Ram Deo Pal,  
S/o. Late Sri Jokhu,  
R/o. Chak Gopalpur,  
P.O.Karanja Kalan,  
District Jaunpur.

.....Petitioner

(By Shri R.S.Singh, Advocate)

Versus

Sri M.S.Khan,  
Superintendent of Post Office,  
Jaunpur. ....Respondents

(By Shri A.Sthalekar, Advocate)

O R D E R (Open Court)

(By Hon'ble Mr.S.Dayal, Member(A) )

This contempt petition has been filed for initiating contempt proceedings against the respondent for committing gross contempt of an order of this Court in not deciding the representation dated 20-9-97 within time as directed by order dated 26-8-98 passed by the Tribunal in original application No.877 of 1998.

2. Since none remained present for the applicant, Shri Amit Sthalekar learned counsel for respondent have been heard.

contd.../2p

3. The direction given to the respondent in O.A.No.977/98 was to dispose of the representation of the applicant dated 20-9-97 received in the office of respondent No.2 on 23-9-97 within a period of two months from the date of receipt of the copy of this order.

4. In Counter Affidavit filed by learned counsel for the respondent it has been mentioned that the order of the Tribunal was received in the office of the respondent on 14-9-98. The representation of the applicant was disposed of on 10-11-98 and copy of the order on representation was sent by registered letter on the same day. Thus the order passed in O.A.No.877/98 in limine has been complied with by the respondent. No case for contempt is made out. Hence the petition for contempt is dismissed. The notices issued to the respondents are discharged.

MEMBER (J)

MEMBER (A)

/satya/